

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86081 of 2019
(on behalf of Appellant)

In

Excise Appeal No. 87487 of 2018

Excise Cross Objection No. 86852 of 2018

(Arising out of Order-in-Original No. PUN-EXCUS-001-COM-023-025-17-18 dated 23.03.2018 passed by the Commissioner of CGST, Pune-I)

Commissioner of CGST, Pune-I

41-A, GST Bhawan, Sassoon Road,
Opp. Wadia College, Pune-411001

.... Appellant

Versus

M/s KBK Chemical Engineering Pvt. Ltd. Respondent

Post Kasar Amboli Urwade Road
Tal Mulshi, Pune-412115

Appearance:

Shri N.N. Prabhudesai, Supdt., Auth. Representative for the
Appellant

None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87073 / 2019

Date of Hearing: 18.11.2019

Date of Decision: 18.11.2019

Per: Dr. D.M. Misra

This miscellaneous application is filed by the Revenue for
withdrawal of the appeal in the light of Litigation Policy
Circular F.No. 390/Misc./116/2017-JC dated 22/08/2019.

2. The learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs which is covered by the Litigation Policy vide circular F.No. 390/Misc./116/2017-JC dated 22/08/2019. Hence, the Revenue intends to withdraw the appeal.

3. Since the amount involved in the Revenue's appeal is less than the threshold limit of Rs.50.00 lakhs mentioned in the Litigation Policy Circular dated 22/08/2019, we allow the miscellaneous application for withdrawal of the appeal. Consequently the Revenue's appeal is dismissed being withdrawn.

4. Cross Objection also stands disposed of.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha